

PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Friday, 27th November, 1953.

*The House met at Half Past One
of the Clock*

[Mr. Speaker in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

2-25 P.M.

BUSINESS OF THE HOUSE

Mr. Speaker: I have to inform the House that in the announcement re: the programme of Legislative Business made by me yesterday, I had mentioned that 'two hours' had been allocated for the Employees' Provident Funds (Amendment) Bill. That was a mistake. It should have been one day. The correct position is that one day has been allotted for the Employees' Provident Funds (Amendment) Bill which has already been mentioned in the Bulletin.

PAPERS LAID ON THE TABLE

(i) PATIALA AND EAST PUNJAB STATES
UNION GENERAL CLAUSES ACT(ii) PATIALA AND EAST PUNJAB STATES
UNION TENANCY AND AGRICULTURAL
LANDS ACT

The Deputy Minister of Home Affairs (Shri Datar): I beg to lay on the Table a copy of each of the following Acts, under sub-section (3) of sec-

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tion 3 of the Patiala and East Punjab States Union Legislature (Delegation of Powers) Act, 1953:—

(i) The Patiala and East Punjab States Union General Clauses Act, 1953 (President's Act No. 7 of 1953). [Placed in Library. See No. S-171/53].

(ii) The Patiala and East Punjab States Union Tenancy and Agricultural Lands Act, 1953 (President's Act No. 8 of 1953). [Placed in Library. See No. S-172/53].

INDUSTRIAL DISPUTES (AMENDMENT) BILL—Contd.

Mr. Speaker: Now, the House will proceed with the further consideration of the Bill further to amend the Industrial Disputes Act, 1947.

Clause 2 is over. We will take up clause 3.

Clause 3.—(Insertion of new Chapter VA).

Mr. Speaker: Shrimati Subhadra Joshi: Is the hon. Member moving her amendment?

Shrimati Subhadra Joshi (Karnal): Yes.

Mr. Speaker: She may move the amendment. She may read it to the House. She may speak later.

Shrimati Subhadra Joshi: I move amendment No. 75. Shall I read it?

Mr. Speaker: Yes.